

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION
GOVERNMENT OF INDIA**

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Upphokta Nyay Bhawan
'F' Block,
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NEW DELHI

No.A/CLAA/NCDRC/2016

27th May, 2016

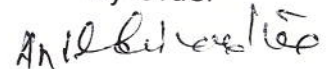
NOTIFICATON

The National Commission has been engaging / appointing Amicus Curiae in cases where requests are made by litigants not able to engage the Counsel or express their inability to engage a counsel on their own or when the Commission has reason to believe that engagement of counsel in a given case is essential. It is accordingly proposed to prepare a panel of advocates who would be amicus curiae in this Commission.

Having regard to these facts, the Hon'ble President, National Commission is pleased to order issuance of a notification inviting applications from advocates, who desire to be considered for inclusion of their names in the 'Panel of Amicus Curiae' of this Commission. The fee etc. of the Counsel appearing as Amicus Curiae in this Commission will be paid from the 'Consumer Legal Aid Account – NCDRC'. The amount of fee would be as may be ordered by the Hon'ble National Commission from time to time and from case to case.

Accordingly, the willing members of the Bar, if so desire, may address their applications along with their bio-data to the Registrar of this Commission for consideration of inclusion of their names for the 'Panel of Amicus Curiae' latest by 21st June, 2016.

By Order



(Anil Srivastava)

1. Notice Board
2. Bar Room
3. Section Officer (IT) with a request to upload the Notification on the website of the National Commission.